

**FIR No.116/2019
PS Prasad Nagar
U/s 302 IPC & 25/27/54/59 Arms Act
State Vs. Kamal Chauhan**

05/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Kamal Chauhan for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar and SI Lalit are present from PS Subzi Mandi (through V.C.)
SI Sanjay Kumar is present on behalf of IO (through V.C.).
Sh. Vineet Jain, Ld. Counsel for the accused Kamal Chauhan (through V.C.).
Sh. Sahil Malik, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

SI Lalit seeks time for filing appropriate reply to the aforesaid bail application of the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At joint request, the aforesaid bail application of the accused be put up for clarifications/ consideration on **08/07/2021**. Date of 08/07/2021 is given at specific request and convenience of counsel for the parties.

Issue notice to the IO, for the next date of hearing i.e. **08/07/2021**.

Inspector Rajesh Kumar and SI Lalit are bound down for the next date of hearing i.e. **08/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)**

CNR No.DLCT01-013415-2019
SC No.125/2021
FIR No.303/2018
PS Kamla Market
U/s 392/395/397/34 IPC
State Vs. Saddam @ Bhura

05/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Saddam @ Bhura for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Nishant Dahiya and SI Naresh Kumar have not joined the proceedings through V.C.
Sh.S.G.Goswami, Ld. Counsel for the accused Saddam @ Bhura (through V.C.).

Ahlmad is absent.

IO/ SI Nishant Dahiya has not joined the proceedings through V.C. despite being bound down for today. He is absent without any intimation or explanation.

Issue notice to the IO/ SI Nishant Dahiya with direction to appear with appropriate explanation regarding his non-appearance, for the next date of hearing.

Issue fresh notice to SI Naresh Kumar, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **19/07/021**. Date of 19/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Sunil @ Maya & Ors.**

05/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Sunil @ Maya for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar is present (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Saddam @ Bhura (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is already stated to be filed.

It is submitted by counsel for the accused that copy of the aforesaid reply be supplied to him. Heard. Request is allowed. Copy be supplied.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Sunil @ Kalu & Ors.**

05/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Vikrant Sagar for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar is present (through V.C.).
Sh. Sukreet Khandelwal, Ld. Counsel for the accused Vikrant Sagar (through V.C.).

Ahlmad is absent.

Replies are already stated to be received from the concerned SHO/ IO and Jail Superintendent.

It is submitted by counsel for the accused that copy of the aforesaid replies be supplied to him. Heard. Request is allowed. Copy be supplied.

Inspector Rajesh Kumar seeks time for filing status/ list of all pending cases against the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **13/07/2021**. Date of 13/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)**

**FIR No.140/2019
PS Daryaganj
U/s 302/147/149/34 IPC
State Vs. Suwaleen**

05/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Suwaleen for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Raj Kumar is present (through V.C.).
Sh. Vikrant Chowdhary, Ld. Counsel for the accused Suwaleen (through V.C.).

Ahlmad is absent.`

It is submitted by counsel for the accused that accused has filed the present bail application as per the H.P.C. guidelines as well as on the medical ground of wife of the accused. It is requested by counsel for the accused that the present interim bail application of the accused be treated as interim bail application as per the H.P.C. guidelines only and not as interim bail application on the medical ground of wife of the accused. Heard. Request is allowed.

SHO/ IO is directed to file status/ list of all pending cases against the accused on or before the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list/ status of all pending cases against the accused on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **09/07/2021**. Date of 09/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **09/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B IPC
State Vs. Mukesh @ Bhola**

05/07/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Mukesh @ Bhola.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar is present (through V.C.).
Sh. Rajesh Kaushik and Sh. Ghanshyam Kaushik, Ld. Counsel for the accused Mukesh @ Bhola (through V.C.).

Ahlmad is absent.

Arguments heard at length on the aforesaid interim bail application of the accused Mukesh @ Bhola.

Put up for clarifications if any/ orders on **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)**

**FIR No.668/2014
PS N.D.R.S.
U/s 302 IPC
State Vs. Shakeel**

05/07/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of accused Shakeel for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Shiv Kumar Gautam, Ld. Counsel for the accused Shakeel (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and status/ list of all pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 15/07/2021. Date of 15/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(G)**

CNR No.DLCT01-002346-2019
CR No.75/2021
Govind Ram (DHC) Vs. State & Ors.

05/07/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist and remaining respondents.

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent no.1 (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(A)

**SC No.176/2021
FIR No.09/2017
PS Subzi Mandi
State Vs. Rahul & Anr.**

05/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **23/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
05/07/2021(A)**